

DIVISION BENCH

ITEM NO.124

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA No.278/2020, IA No.179/2023, IA No.211/2023 &

IA No.331/2023 IN CP (IB) No.75/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 17th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	STATE BANK OF INDIA V/S M/S FEDDERS ELECTRIC & ENGINEERING LTD
UNDER SECTION	7 IBC (RESOLUTION PLAN APPROVED)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Gunjan Jadwani, Adv. : *For the Applicant in all IAs*

Sh. Amar Vivek alongwith : *For Res./ Liquidator in IA No.278/2020*
Ms. Damini Sreshtha, Adv.

Sh. Sunil Kumar Gupta, Adv. : *For the Res./ EPFO in IA No.179/2023*

ORDER

Ld. Counsels representing the parties are present through VC.

IA NO.179/2023

1. It is stated by the Ld. Counsel representing the Applicant that the rejoinder has been filed. However, the Ld. Counsel representing the Respondent objects of not having received the copy of the same. Let another copy be supplied to the other side within a period of three days on the email ID to be shared in the chat box today itself.
2. At request, the matter is adjourned for further hearing on 3rd May, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

17th April, 2024

*Kavya Prakash Srivastava
(Stenographer)*